

(20)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

OA No. 1654/93

New Delhi this the 2nd day of December, 1998

Hon'ble Shri Ratan Prakash, Member (J)  
Hon'ble Shri N. Sahu, Member (A)

Tajinder Singh  
Son of Shri Narendra Singh  
R/o E-220 Sector 2,  
Ranchi-834 004  
Bihar  
(By Advocate: None)

.....Applicant

Versus

Union of India through

1. Secretary,  
Ministry of Personnel,  
Public Grievances and Pensions,  
North Block,  
New Delhi.
2. Chief Secretary,  
State of Tripura,  
Civil Secretariat,  
Agartala.
3. Chief Secretary,  
State of Maharashtra,  
Mantralaya,  
Bombay.

....Respondents

(By Advocate: Shri Rajeev Bansal  
Proxy counsel for Shri B.K. Aggarwal)

ORDER (Oral)

By Hon'ble Shri Ratan Prakash, Member (J)

In this O.A. applicant has sought a direction against the respondents to quash the impugned notification dated 16.2.93 (Annexure A-1) to the extent the same allocates the applicant to the cadre of Manipur-Tripura with a further direction to Respondent No.1 to start the 30 point roster from the applicant and to allocate him I.A.S. cadre of Maharashtra with all consequential benefits.

*Am*

(2) ✓

2. This O.A. was filed on 5.8.91 and thereafter has not been pursued nor any anxiety been shown by the applicant to get it disposed of earlier. In the circumstances, the O.A. is dismissed for default and non-prosecution on the part of the applicant.

N. Sahu

(N. Sahu)  
Member (A)

cc.

Ratan Parkash

(Ratan Parkash)  
Member (J)